

(b) The Tribunal has been established for effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto.

(c) A total of 5950 cases relating to environment and forests issues were pending in various courts across the country as on 1.1.2009.

(d) The Tribunal's dedicated jurisdiction in environment and forest matters shall provide speedy environmental justice. The Tribunal is mandated to make an endeavour for disposal of applications or appeals finally within 6 months of filing of the same.

Setting up of Dead Burnt Magnesia Plant in Jammu

2970. SHRI O.T. LEPCHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Standing Committee on National Board for Wildlife has given approval for setting up of Dead Burnt Magnesia Plant near a sanctuary in Jammu which is home to many endangered species;

(b) whether representations have been received regarding the area being environmentally fragile;

(c) if so, the details thereof and the reaction of Government thereto; and

(d) the details of remedial measures taken to protect the environment in that area?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Standing Committee of National Board for Wildlife in its 23rd Meeting held on 14th October, 2011 recommended a proposal for setting up of a 30,000 TPA Dead Burnt Magnesia Plant located about 4.5 km away from Trikuta Wildlife Sanctuary, Jammu.

(b) No such representations have been received in the Ministry.

(c) Does not arise.

(d) The following recommendations of the Standing Committee of National Board for Wildlife, which have been made after taking into account the conditions proposed by the State Board for Wildlife/Chief Wildlife Warden, Jammu and Kashmir have been conveyed to the Chief Wildlife Warden, Jammu and Kashmir on 24.11.2011:

(i) 3% project cost of the proposed mining in Eco-sensitive zone of Trikuta Wildlife Sanctuary shall be kept for the conservation of the Buffer Zone. The total project cost of the proposed mining is Rs. 165 crores and 3% of the project cost comes out to be

Rs. 4.95 crores which accordingly may be kept for the wildlife conservation in buffer zone.

- (ii) The progressive mine closure plan will be prepared and implemented by the user agency under the supervision of the State Wildlife Department.
- (iii) The user agency while implementing the magnesite mining project will abide by the stipulations under Environment Protection Act, 1986 prescribed by the Ministry of Environment and Forests.

The above recommendation is subject to the existing directives of the Hon'ble Supreme Court of India and provisions of the Forest (Conservation) Act, 1980.

**Environmental clearance for construction of dam in
Idukki district in Kerala**

2971. SHRI K.N. BALAGOPAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the State Government of Kerala has submitted any request for clearance to initiate survey for dam construction in Idukki district in Kerala, near Mullaperiyar dam; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Ministry has not received any request from the State Government of Kerala for initiating survey of dam for clearance near Mullaperiyar dam in Idukki district, Kerala.

(b) Does not arise in view of the reply to part (a) above.

National Air Quality Norms

†2972. SHRIMATI MAYA SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any proposal has been received to implement reviewed National Air Quality Norms under National Air Quality Testing Programme from the State Government of Madhya Pradesh;

(b) whether a proposal has also been received for installation of a generic software for online processing and monitoring of main and auxiliary activities of the Madhya Pradesh Pollution Control Board; and

(c) the amount of money proposed to be required and the present status of proposal?

†Original notice of the question was received in Hindi.